©
കേരള സർക്കാർ
Government of Kerala
2021

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസററ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 മേയ് 25 25th May 2021 1196 ഇടവം 11 11th Idavam 1196 1943 ജ്യേഷ്ഠം 4 4th Jyaishta 1943	നമ്പർ No.	21

PART III

Commissionerate of Land Revenue

(14)

No. B4-4156/2021. *3rd March 2021.*

Notice is hereby given to all to whom it may concern that Sharon, L., has applied for a legal heirship certificate for various purposes due to his wife Nazia R Hassan, Nazia Cottage, Pulimath Pulimath Village, Chirayinkeezhu Taluk, Thiruvananthapuram District, Kerala State who died on 20-12-2020. Enquiry conducted through the Village Officer, Pulimath reveals that the persons named in schedule below are the legal heirs of the late Nazia R Hassan.

SCHEDULE

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Rafia Mohamed, J.	Mother	52
2	Sharon, L.	Husband	35
3	Faiza Nazia Sharon	Daughter	5

(Father of the deceased is not alive.)

Hence it is proposed to issue a legal heirship certificate according in favour of the above mentioned persons and that objections if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Chirayinkeezhu within 30 days of the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time will not be consiered.

(15)

No. B4-4098/2021. *3rd March 2021.*

Notice is hereby given to all to whom it may concern that Sheeja, V., M. S. Nivas, Kochuparuthi, Oorupoika P. O., Edacode Village, Chirayinkeezhu Taluk, Thiruvananthapuram District, Kerala State has applied for a legal heirshsip certificate for various purposes due to her husband Muraleedharan Viswanathan who died on 17-9-2020. Enquiry conducted through the Village Officer, Edacode reveals that the persons named in schedule below are the legal heirs of the late Muraleedharan Viswanathan.

SCHEDULE

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Kamalakshi	Mother	84
2	Sheeja, V.	Wife	46
3	Gokulnadh, M. S.	Son	25
4	Amalnath, M.	„	17

(Father of the deceased is not alive.)

Hence it is proposed to issue a legal heirship certificate according in favour of the above mentioned persons and that objections if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Chirayinkeezhu within 30 days of the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time will not be consiered.

Taluk Office, (Sd.)
Chirayinkeezhu. *Tahsildar.*

Varkala Taluk

പരസ്യം

നമ്പർ ബി2-3187/2021. 2021 മാർച്ച് 6.

വർക്കല താലൂക്കിൽ ചെറുന്നിയൂർ വില്ലേജിൽ പാലച്ചിറ പി. ഒ., കിടാവത്തുവിള, ലക്ഷ്മി വീട്ടിൽ കൃഷ്ണകുമാർ, എസ്. എന്നയാൾ 27-6-2020-ാം തീയതി മരണപ്പെട്ടുവെന്നും പരേതന്റെ അനന്തരാവകാശ സർട്ടിഫിക്കറ്റ് ബാങ്കിൽ ഹാജരാക്കുന്നതിനും മറ്റാവശ്യങ്ങൾക്കും വേണ്ടി നൽകണമെന്ന് കാണിച്ച് പരേതന്റെ ഭാര്യ ചെറുന്നിയൂർ വില്ലേജിൽ പാലച്ചിറ പി. ഒ., കിടാവത്തുവിള, ലക്ഷ്മി വീട്ടിൽ സുജ, ജെ. എസ്. സമർപ്പിച്ച അപേക്ഷയിൻമേൽ ചെറുന്നിയൂർ വില്ലേജാഫീസർ അവകാശ മൊഴി രേഖപ്പെടുത്തിയും അന്വേഷണം നടത്തിയും ഹാജരാക്കിയ രേഖകളും മരണ സർട്ടിഫിക്കറ്റും പരിശോധിച്ചതിലും കൃഷ്ണകുമാർ, എസ്. 27-6-2020-ാം തീയതി മരണപ്പെട്ടുവെന്നും പരേതന് താഴെ പറയുന്ന അവകാശിയുണ്ടെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്
1	തുളസിഭായി	മാതാവ്	80
2	സുജ, ജെ. എസ്.	ഭാര്യ	45
3	ആദിത്യകൃഷ്ണൻ	മകൻ	20
4	ലക്ഷ്മി കെ. എസ്.	മകൾ	13

പരേതന്റെ പിതാവ് ജീവിച്ചിരിപ്പില്ല. ആകയാൽ മേൽപ്പറഞ്ഞ 1 മുതൽ 4 വരെ കക്ഷികളെ അനന്തരാവകാശികളാക്കി സാക്ഷ്യപത്രം നൽകുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം കേരള ഗവൺമെന്റ് ഗസറ്റിൽ പ്രസിദ്ധീകരിക്കുന്ന തീയതി മുതൽ 30 ദിവസത്തിനകം ഈ ആഫീസിൽ നേരിട്ടോ തപാൽ മുഖേനയോ രേഖാമൂലം ബോധിപ്പിക്കേണ്ടതാണ്. 30 ദിവസ കാലാവധി കഴിഞ്ഞുലഭിക്കുന്ന പരാതികൾ പരിഗണിക്കുന്നതല്ല.

താലൂക്കാഫീസ്, (ഒപ്പ്)
വർക്കല. തഹശീൽദാർ.

Salim A
Digitally signed by Salim A
Date: 2021.07.12 18:22:51 +05'30'